

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. O.A.499 of 1996

Date of Order : 25.4.1997

Present : Hon'ble Dr.B.C.Sarma, Administrative Member.  
Hon'ble Mr.D.Purkayastha, Judicial Member.

ATUL KRISHNA MONDAL

vs.

UNION OF INDIA & ORS.  
(S.E.RAILWAY)

For the applicant : None

For the Respondents: None

ORDER

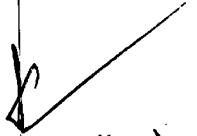
This matter has been listed today for orders. The background of this matter is as follows :

In our order dated 19.4.1996, we expressed our surprise and annoyance for the quick listing of this O.A., ignoring the earlier filed cases. It was also ordered by us that the matter may be looked into by the Registry. Although no specific order was given, we expected some reply was forthcoming from the Registry, which unfortunately did not take place. Subsequently, by our order dated 16.7.1996, we directed the Joint Registrar, who was also holding the current charge of Registrar of this Bench, to investigate into the matter, fix responsibility and to obtain an explanation from the person or persons concerned as to why this application was listed quickly in the cause list particularly when no such permission was given by us in this regard. Subsequently, a report was submitted on 17.1.1997, which we have perused. The 1d.Joint Registrar has fixed responsibility on Shri P.K. Chatterjee, S.O./Incharge of Judicial Section, but has stated that the action taken by Shri Chatterjee was on bonafide belief that the 1d.counsel would take leave of the court subsequently.

(J)

3. Since this is the first instance of dereliction of duty, we direct the Registry to issue a note of warning to Shri P.K. Chatterjee.

4. A compliance report should be submitted to us within 15 days by Dy. Registrar (Jud.).

  
(D. Purkayastha)  
Judicial Member

  
(B.C. Sarma)  
Administrative Member